रेलवे कर्मचारियों/अधिकारियों की अनधिकृत अनुपस्थिति

1744. **श्री अर्जुन सिंह भदौरिया** : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) रेलवे कर्मचारियों/अधिकारियों की अनधिकृत अनुपस्थिति को कब तथा किन-किन मामलों में अनधिकृत अनुपस्थिति माना जाता है ;

(ख) क्या ऐसे मामलों का निर्णय अधिकारी अपने स्वविवेक से कर सकते हैं ;

(ग) क्या ऐसे मामलों को विनियमित करने तथा उनकी सीमा निश्चित करने के कोई नियम हैं ;

(घ) क्या अनधिकृत अनुपस्थित को ऐसा मानने से पहले सम्बन्धित कर्मचारी को कोई कानूनी नोटिस दिया जाता है और उन्हें ड्यूटी पर वापिस आने के लिए आवश्यक समय दिया जाता है ; और

(ङ) क्या ऐसी अवधि को, जिसमें कर्मचारियों के मामले निलम्बित रहते हैं और उन्हें अधिकारियों द्वारा कोई काम नहीं सौंपा जाता है, 'अनधिकृत अनुपस्थिति' माना जाता है ?

रेलवे मंत्री (डा० राम सुभग सिंह) : (क) निम्नलिखित मामलों में रेल कर्मचारियों की अनुपस्थिति को अनधिकृत अनुपस्थिति माना जाता है :

(i) छुट्टी की स्वीकृत अवधि से अधिक समय तक अनुपस्थित रहना ;

(ii) कार्य-ग्रहण काल से अधिक समय तक काम पर न पहुंचना ;

(iii) रेलवे में अधिकृत डाक्टर का चिकित्सा प्रमाण-पत्र न देना या ऐसे मामले में जहां रेल कर्मचारी रेलवे डाक्टर के क्षेत्राधिकार से बाहर रहता हो, उस स्थिति में रजिस्टर्ड डाक्टर का बीमारी का प्रमाण-पत्र न देकर बीमारी के आधार पर अनुपस्थित रहना ;

(iv) रेलवे अस्पताल/औषधालय का इलाज बन्द करना और/या रेलवे अधिकृत डाक्टर की बिना अनुमति के मुख्यालय से बाहर जाना ; और

(v) बीमारी के अलावा अन्य कारणों से दो दिन से अधिक के लिए अनुपस्थित रहना ।

(ख) प्रत्येक मामले का निबटारा छुट्टी स्वीकृत करने वाले समर्थ प्राधिकारी द्वारा गुण-दोष के आधार पर किया जाता है ।

(ग) जी हां ।

(घ) जी नहीं ।

(ङ) अनुपस्थिति की समूची अवधि जिसमें प्रतीक्षा अवधि भी शामिल है, देय छुट्टी या अन्यथा, जैसा भी छुट्टी स्वीकृत करने वाला प्राधिकारी निर्णय करे, मानी जाती है ।

Mining and Allied Machinery Corporation

1745. SHRI INDERJIT GUPTA : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to State :

(a) whether his attention was drawn to the statement made on the 5th January 1969 by the Managing Director, Mining and Allied Machinery Corporation to the effect that "the future of the plan is unknown", because its orders would last only upto 1971 ;

(b) if so, the steps being taken to keep the plant going on a profitable basis : and

(c) the progress made with the reported plan for Mining and Allied Machinery Corporation to manufacture Railway bogies for the U. S. S. R. ?

THE MINISTER OF STATE IN THE MINISTERY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) and (b). The Managing Director of the Mining and Allied Machinery Corporation had a general discussion with newspaper reporters regarding the working of this plant, together with its future possibilities, in the course of which, he explained that the present orders on the plant would be executed by the end of 1971. Various steps are being taken by the Corporation to secure further orders for mining machinery and other engineering equipment as well as to diversify production into new lines. Among the various proposals for diversification are the development of manufacturing capacity for coal washery equipment, ore and coal handling equipment in ports, hydraulic pitprops and components for various types of earthmoving equipment, besides other items. The Corporation will also join as a member of a cosortium for power projects so as to secure orders for miscellaneous items of equipment. The order position of this plant in the period afrer 1971 will depend on a number of factors including the extent of investment in various sectors in the Fourth Plan and the extent of diversification that can be effected in the plant.

(c) The matter is under examination.

Cost Estimates of Steel Plants

1746. SHRI SHASHI BHUSHAN : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether it is a fact that in the case of three steel plants in the public sector, the revised cost turned out to be nearly double the original cost estimates; and

(b) if so, the reasons for disparities between original and revised estimates of the steel plants observed during the three plan periods ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K.C. PANT) : (a) No, Sir. However, there have been considerable increases in the revised estimates.

(b) The increases have taken place on account of several reasons e.g., inclusion of new items not originally covered, contract variations, increases in customs duty rates, increases in supervision, administration and engineering charges, devaluation etc.

बिना टिकट यात्रा

1747. **श्री हुकम चन्द कछवाय:** क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि पूर्व रेलवे पर 1 अप्रैल, 1968 से अब तक बिना टिकट यात्रा करने वालों से कितनी राशि इक्कठी की गई ?

रेलवे मंत्री (डा० राम सुभग सिंह) : 45, 31, 128 रुपये (1-4-1968 से 31-1-1969 तक)

Code of Conduct for Protection of Railway Property

1748. SHRI BAL RAJ MADHOK ;
SHRI RANJIT SINGH :
SHRI D.C. SHARMA :
SHRI BENI SHANKER SHARMA :
SHRI HARDAYAL DEVGUN:

Will the Minister of RAILWAYS be pleased to state :

(a) whether any Code of Conduct has been evolved to protect Railway property ;

(b) if so, the details thereof ; and

(c) the results achieved so far ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) There is no code of conduct as such, evolved for the protection of railway property but the Railway Protection Force Act, 1957 and Rules and Regulations made thereunder as also the Railway Services (Conduct) Rules contain certain provisions which are in the nature of a code of conduct.

(b) Brief details are as follows :-